

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

O.A.No.125 of 2022

KORATTUR LAKE PROTECTING PEOPLE'S MOVEMENT  
Rep. by it's Secretary Mr. S. Sekaran (Regd.No. 189/2018)  
Reg. Office at:  
No. 03, Duraisamy 1<sup>st</sup> street,  
Korattur, Chennai- 600 050.

...Applicant(s)

AND

State of Tamil Nadu,  
Rep. by its Secretary to Government,  
Municipal Administration and Water Supply Dept.,  
Secretariat, Chennai- 0009 and 10 Ors.

...Respondents

REPORT FILED BY THE 5<sup>th</sup> RESPONDENT



THROUGH  
M/S. GAUTAM S. RAMAN  
COUNSEL FOR 5<sup>TH</sup> RESPONDENT

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<b>S.NO</b>	<b>DATE</b>	<b>DESCRIPTION</b>	<b>PG NO</b>
1.	10.12.2024	Report filed by the 5 <sup>th</sup> Respondent	<b>1</b>

Dated at Chennai on this the 11<sup>th</sup> day of December, 2024




Counsel for 5<sup>th</sup> Respondent

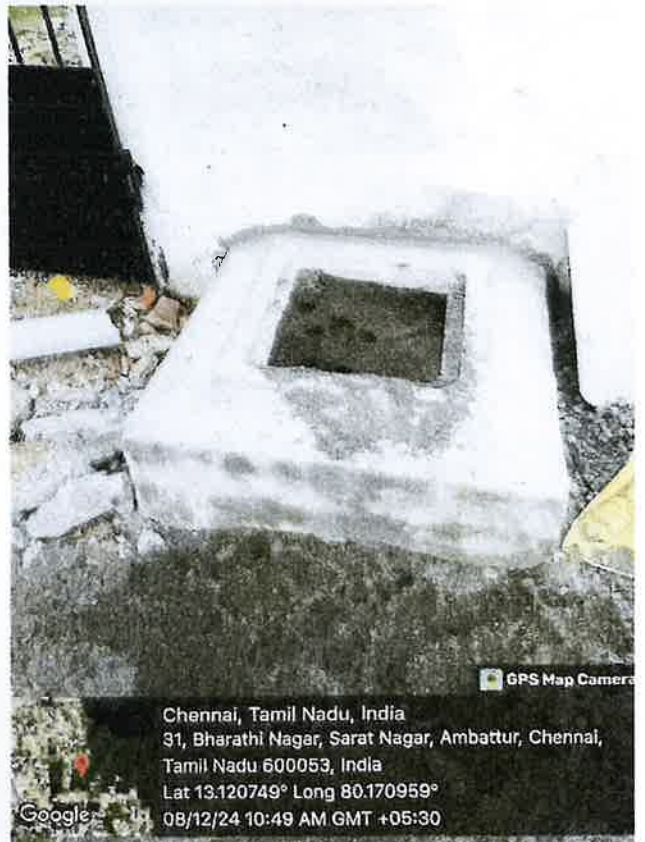
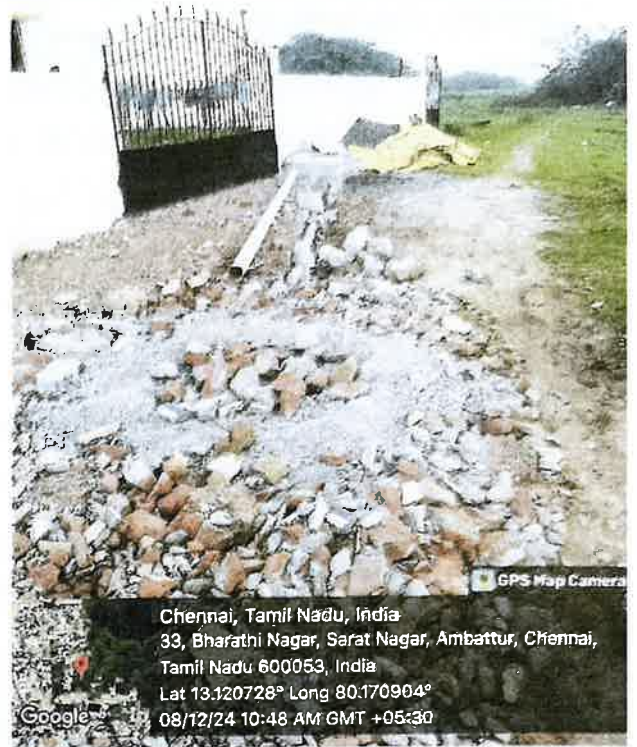
Report Filed for the Newspaper Article in "Times of India" dated 08.12.2024 with the heading "Encroachers in water spread area of Korattur lake get sewage connection".

It is respectfully submitted that, Krishna Nagar and Vinayaga Nagar located is at the bank of Korattur lake, which comes under the jurisdiction of Depot-82, Area VII. In the above area, around Eight Householders are living. The Underground sewerage pipeline has been laid in the above area during Ambattur UGSS scheme in the year 2015-16. Since, the above area is located in the Korattur lake bund, as per the Honourable High court order in the year 2022, providing sewerage connection was stopped to the premises located in the water body areas. Only after, verification of sale deed documents or receiving "No objection certificate" from Thasildar sewerage or water connection were effected. However, a Householder who is residing at Krishna Nagar and Vinayaga Nagar had illegally given sewerage connection to his premises. In this regard, complaint was received on 04.12.2024 and the location was inspected and verified that illegal sewerage connection was given by himself as the consumer is not having either patta copy or No objection certificate from Thasildar. Immediately the illegal sewer connection was disconnected on the same day and the House owner was warned that police complaint will be filed against him for the illegal sewer connection.

  
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10/12/24  
AREA ENGINEER-VII



# Encroachers in water spread area of Korattur lake get sewage connections

Oppillipattinam@timesofindia.com

**Chennai:** Authorities have installed streetlights and provided sewage connections to encroachers in the water-spread areas of the Korattur lake in the city, conservationists say.

Korattur Aeri Padhukaappu Makkal Iyakkam (Kapmi) founder S Sekharan said 30 illegal structures were built in the water-spread areas of the Korattur lake about 15 years ago. Encroachers named the area as Krishna Nagar and Vinayaka Nagar.

Volunteers affiliated to Kapmi filed cases in the court to remove those encroachers. "Even as we continue our battle against the encroachers, authorities have provided streetlights and sewage connections for them," he said.

Streetlights were installed around a month ago. Sewer connections were provided recently. There is an order that be-

ification had been done before providing the drainage connection. Civic authorities had not cross-checked with their counterparts in the water resources department (WRD) before installing the streetlights, he said.

Sekharan said WRD authorities were not taking voluntary action against the encroachers. "They remove encroachments only when the Madras high court issues an order in this regard," he said.

WRD authorities issued eviction notices two years ago when the encroachments were taken to their notice. However, the action was not completed as an official, who was in charge of the Korattur lake, was transferred from that division.

The inaction of the WRD authorities had emboldened the encroachers who managed to get the sewage connection to their structures built in the Korattur lake, Sekharan added.



**MAKING IT LEGAL:** A sewage connection on the encroached land

fore providing the electricity supply and drinking water and drainage connections, authorities should verify whether the applicant has a 'no-objection certificate' (NOC) issued by revenue authorities or patta in his name.

In the case of the encroachers, no ver-

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